

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 57/MP/2022

Subject : Petition for approval of Central Electricity Regulatory Commission for inclusion of 220 kV D/C Charor- Banala Transmission line of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020

Date of Hearing : 28.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : H.P. Power Transmission Corporation Limited (HPPTCL)

Respondents : Everest Power Private Limited (EPPL)
and Ors.

Parties Present : Shri Anand K Ganesan Advocate, HPPTCL
Shri Amal Nair, Advocate, Rajasthan Discoms

Record of Proceedings

Case was called out for virtual hearing.

2. Though order in the Petition was reserved on 10.3.2022, the same has been listed for hearing, since the Petition could not be disposed of prior to Chairperson of this Commission demitting office.
3. Learned counsel for the Petitioner submitted that despite clear direction, NRPC has not filed its comments on the nature of transmission line. Learned counsel submitted that submissions already filed may be considered.
4. After hearing the learned counsels for the Petitioner, order in the matter was reserved.

By order of the Commission

**(T.D. Pant)
Joint Chief (Law)**